(2022) 05 SEBI CK 0038

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 347, 348, 349 Of 2022, Appeal No. 212 Of 2022

Nimish Pankajkumar Shah APPELLANT

Vs

Securities & Exchange Board Of India RESPONDENT

Date of Decision : 12-05-2022

Acts Referred:

Citation : (2022) 05 SEBI CK 0038

Hon'ble Judges : Tarun Agarwala Presiding Officer;M. T. Joshi, J;Meera Swarup, Member

Bench : Full Bench

Advocate : Amit Kamble, Shailja Patel, Yash Garach, Shefali Shankar

Final Decision : Disposed Of

Judgement

1. The appeal is taken up for admission. The urgency application is accordingly disposed of.

2. For the reasons stated in the application, the delay is condoned. The application is allowed.

3. Having heard the learned counsel for the parties, we direct the respondent to file a reply within three weeks from today. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on July 19, 2022.

4. In the meanwhile, the appellant may deposit a penalty amount within four weeks from today which would be subject to the result of the appeal. The stay application is accordingly disposed of.

5. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.